

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 78**  
TO BE ANSWERED ON 18.11.2019

**INCLUSION OF NEW TRIBES UNDER ST LIST**

78. SHRI RAJU BISTA:

Will the Minister of TRIBAL AFFAIRS

be pleased to state:

- (a) the specific mandate and role of the Registrar General of India (RGI) with respect to identifying left-out tribes for inclusion as the Scheduled Tribes of India;
- (b) the constitutional and legal parameters under which RGI can accept or reject requests for inclusion as ST by the left-out tribes; and
- (c) the details of the progress made with relation to revision of criteria and procedure for including new tribes under ST list, as recommended by the Special Task Force formed by the Ministry of Tribal Affairs under the 16th Lok Sabha?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a)&(b): The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. All actions are taken with respect to proposals of State/UT Governments for the communities demanding Scheduled Tribes status as per the modalities.

(c) These modalities are being followed for inclusion/exclusion of communities under ST list.

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